

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-101
IB-299/ND/2021

IN THE MATTER OF:

Intec Capital Ltd

V/s.

Shaheel Interiors Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 7 IBC

Order delivered on 02.07.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

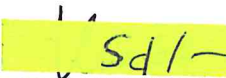
PRESENT:

For the Applicant : Adv Sagar Bansal, Adv Aabhas Singh
For the Respondent :

ORDER

In Course of hearing, we notice that the matter was earlier referred to the Ld. Arbitrator and an arbitration award has also passed, but the applicant has claimed the defaulted amount not only on the basis of the award, rather on the basis of an agreement. Therefore, the applicant is well advised to convince the Bench, on the point that if there is an award, can a person claim the amount on the basis of loan agreement, which has already been decided by the Ld. Arbitrator.

List the matter on 12.08.2021.


Sd/-
(K.K. VOHRA)
MEMBER (T)


Sd/- →
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)